

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.1407 of 2019

In the matter of:

Srei Infrastructure Finance Ltd

Appellant

Vs

Ashish Chhawchharia & Anr

Respondent

Mr Abhijeet Sinha, Mr Rishav Banerjee, Mr. Raghavendra M Bajaj, Advocates for appellant.

Mr. S.N. Mookherjee, Sr. Advocates for appellant.

Mr. Shounak Mitra, Mr Prateek Kumar, Advocates for appellant.

Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deep Roy, Mr. Rony O John, Advocates for Respondents.

Mr. Arun Kathpalia, Sr. Advocate for Respondent.

Mr. Tushar Mehta, Solicitor General for Respondent.

Mr. Abhishek Swaroop and Mr. Naman Singh Bagga, Advocates for Respondent

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.591 of 2020

In the matter of:

Srei Infrastructure Finance Ltd

Appellant

Vs

Ashish Chhawchharia & Anr

Respondent

Ms Raveena Rai, Advocate for appellant.

Mr. Ratnanko Banerji, Mr. S.N. Mookherjee, Sr. Advocates for appellant.

Mr. Shounak Mitra, Mr Prateek Kumar, Advocates for appellant.

Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deep Roy, Mr. Rony O John, Advocates for Respondents.

Mr. Arun Kathpalia, Sr. Advocate for Respondent.

Mr. Tushar Mehta, Sr. Advocate for Respondent.

Mr. Siddhant Kant, Ms Misha, Advocates for Respondent.

Mr. Neeraj K Kaul, Sr. Advocate, Mr. Sudhir Sharma, Mr. Abhishek Swaroop, Mr. Naman Singh Bagga, Advocates for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.593 of 2020

In the matter of:

Srei Multiple Asset Investment Trust

Appellant

Vs

IDBI Bank Ltd & Ors

Respondent

Mr. Krishnendu Datta and Mr Arijit Mazumdar, Advocates for appellant.
Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deep Roy, Mr. Rony O John, Advocates for Respondents.
Mr. Arun Kathpalia, Sr. Advocate for Respondent.
Mr. Tushar Mehta, Sr. Advocate for Respondent.
Mr. Siddhant Kant, Ms Misha, Advocates for Respondent.
Mr. Neeraj K Kaul, Sr. Advocate, Mr. Sudhir Sharma, Mr. Abhishek Swaroop, Mr Naman Singh Bagga, Advocates for Respondent.
Mr. Deepak Joshi, Advocate for R3.

ORDER

25.08.2020- On behalf of the Appellant in Company Appeal (AT) No.593/2020 little accommodation is sought for, from this Tribunal to file 'Rejoinder', 'Written Submissions' and 'Convenient Compilation' and accordingly permission is granted to the Appellant to comply with the same within one week from today. Further, the copies of the same shall be served on the Learned Counsels appearing for other side well in advance. Also that the Appellant in Company Appeal (AT) No.591/2020 is permitted to file Rejoinder before the next date of hearing and also the copies of the same shall be served to other side Learned Counsels appearing for the parties.

The Registry is directed to list the matter on **10th September, 2020 at 2 PM.**

**(Justice Venugopal M)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/manu